(b) As informed by Prasar Bharati, the detail of the Net Income generated by Doordarshan and All India Radio during the last three years the major source of which *inter-alia* includes sale of air time and license fee of tower are as under:

(Rupees in crore)

| Net Commercial Income |        | Resources |       |         |
|-----------------------|--------|-----------|-------|---------|
| Year                  | DD     | AIR       |       | Total   |
| 2006-07               | 726.07 | 196.50    | 37.12 | 959.69  |
| 2007-08               | 724.42 | 203.80    | 58.83 | 987.05  |
| 2008-09               | 737.05 | 194.42    | 69.44 | 1000.91 |

- (c) No Sir.
- (d) Question does not arise.

## Regulatory body for TV channels

2479.SHRI P.R. RAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government is considering any regulatory body for the television channels; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) The draft Broadcasting Services Regulation Bill has provisions to constitute a regulatory body to address issues relating to regulation of electronic media. The consultation process is on with the stakeholders/States/UTS. The draft of the proposed Bill is available on the website (www.mib.nic.in) of the Ministry.

## Statutory status for Law Commission

2480.SHRI O.T. LEPCHA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it has been decided to make the Law Commission a statutory body;
- (b) if so, the details of the set up and terms and conditions of the Commission; and
- (c) whether it is also proposed to make the recommendations of the Commission binding on Government?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) and (c) Doesn't arise.

## Closure of cases on compromise

2481. SHRI SYED AZEEZ PASHA: Will the Minister of LAW AND JUSTICE be pleased to state: